

(2)

6/8/93  
Date  
D.V. Gangal  
Advocate  
30/8/93  
The matter adjourned to 30/8/93  
for D.V. Gangal  
for D.V. Gangal

Dy. Registrar

O.A. 719/93

Dtd. 30-8-93

Present Mr. D.V. Gangal for the  
applicant.

At the request of Mr. Gangal  
the matter may be placed before  
the Division Bench on 11-10-93.

U. Sawant  
(Ms. Usha Savara)

O.A. No. 719/93

Dt. 11.10.1993

Applicant by Shri Gangal.  
It appears that an Interim Order was  
passed on 27.6.1993. Notice of that  
order was not issued to the respon-  
dents, with the result, the interim  
order was continued. The interim  
order would not therefore survive.  
Shri Sawant appears for the respon-  
dents. All that we need direct by a  
final order today is that the  
respondents should decide the appeal  
within two months from the date of  
the communication of the order.

In the meanwhile, the  
respondents should not evict the  
applicant from the quarters.

With these directions,  
the application is disposed of.

N.K. Verma  
(N.K. VERMA)  
MEMBER (A)  
B.

M.S. Deshpande  
(M.S. DESHPANDE)  
VICE-CHAIRMAN